

**VOLUNTARY DISCLOSURE OF ASSETS AS ON THE DATE OF DECLARATION (October 31, 2009)**

*(In Terms of the Resolution passed by the Full Court of the Madras High Court held on 03rd September, 2009)*

Name **R Subbiah** Date of Appointment **24-Mar-08**

Sl. No.	Items	Description	Particulars			Remarks	
			Self	Spouse and Dependents			
1	Landed Property	a) House property	Residential property at 9D Taylors Road, Kilpauk, Chennai 600010, in which I reside with my family in the front main portion.		NIL	Three other contiguous portions of the said residential house are being let out for a total monthly rent of Rs.46,500/-. Apart from the abovementioned residential property myself, my spouse and dependents do not possess any other landed property.	
		b) Agricultural Property	NIL		NIL		
2	Securities and investments	a) Savings Bank	Indian Bank, Kilpauk Branch	741,784	Indian Bank, Annanagar	156,362	
			Indian Bank, Kilpauk Branch (Power a/c)	37,111	Indian Bank, Kilpauk (children)	129023	
			Indian Bank, Thirumangalam Branch, Chennai	29,862	Oriental Bank of Commerce, Annanagar	9,979	
		b) Fixed deposits	NIL	NIL	Indian Bank, Annanagar	22,509,274	Separate remarks sheet enclosed

					Indian Bank, Kilpauk (children)	454,800	
					TNSC Bank, Chetpet (children)	69,998	
		c) Shares	NIL	NIL	NIL	NIL	
		d) GPF		194,400			
		e)Insurance	LIC	300,000	LIC	100,000	
			LIC Policy No.713464501	600,000			
			LIC Policy No.89791193	100,000			
			Max Newyork Life Insurance	150,000			
		f) Bonds and Mutual funds	8% Government of India Tax Relief Bonds	1,200,000	Rural Electrification Bonds	10,030,000	Separate remarks sheet enclosed
			Reliance Mutual Fund	260,000	TATA Mutual Fund	200,000	
			UTI Mutual fund	260,000			
<b>3</b>	<b>Other Assets (Movable)</b>	a) Jewellery					
		(by approximate weight)	NIL	NIL	Spouse	105 sovereigns	

					Daughter	25 sovereigns	
		b) Vehicles	NIL	NIL	Used Toyota Corolla (Nov 2007)	444,000	Separate remarks sheet enclosed
					Used Opel Astra (Nov 2007)	144,000	
<b>4</b>	<b>Liabilities</b>	Loans, if any		NIL		NIL	

**Name : JUSTICE R. SUBBIAH,  
HIGH COURT MADRAS**

## **Remarks**

Source for bank deposits, mutual funds, bonds, insurance.

My wife Mrs. S Uma was one of the founder promoters of India Comnet International Private Limited. During 1995 she was allotted 500 equity shares at the rate of Rs.10 per share for 5% holding in the company. India Comnet International Private Limited is the subsidiary company of Comnet International, Co., USA. During 1999 she was allotted 12,000 fully paid equity shares as bonus at the rate of Rs.10 per share as bonus. This bonus issue increased her share holding to 12,500 equity shares for 5% stake in the company.

India Comnet International Private Limited had declared dividend during years 2002, 2003 and 2006 to the tune of Rs. 1,58,29,980/-.

The company bought back 5,468 equity shares during 2004 and 2005 and paid her Rs.54,83,400/-. Further the company reduced 2,032 equity shares and paid her Rs.28,44,800/- for the same.

During Aug 2007, she sold the balance 5,000 equity shares held by her to Comnet International, Co., USA for a consideration of Rs.45,32,987/- Subsequent to the last share transfer in Aug 2007 her share holding in India Comnet International Private Limited has become NIL.

The dividend income and sale proceeds of equity shares have been deposited fixed deposits in Indian Bank, Annanagar branch, Rural Electrification bonds etc.

All the above mentioned transactions and deposits were assessed to income tax in Company Ward II (1).

Vehicles in the name of Spouse

During Nov 2007 she has purchased two used cars namely Toyota Corolla and Opel Astra in used condition from India Comnet International Private Limited for a total consideration of Rs.5,88,000/.